

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

**3. IA 1515/2022 MA 4020/2019 MA 3237/2019 IA 769/2022
IA 160/2022 In C.P.(IB)/1765(MB)2018**

CORAM:

**SHRI SHYAM BABU GAUTAM JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (T) HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2022**

NAME OF THE PARTIES: - IA 1515/2022 Satish Maneshinde

V/s

**Committee of Creditors of Lavasa
Corporation Limited and Its
Subsidiaries**

**Maharashtra State Electricity
Distribution Company Limited**

V/s

**Shailesh Verma RP of Lavasa
Corporation Ltd.**

IA 160/2022 Sansar Property LLP

V/s

**Lavasa Corporation Ltd
IN THE MATTER OF
Raj Infrastructure Development (India)
Pvt Ltd.**

V/s

Lavasa Corporation Ltd.

APPEARANCES: -

FOR THE APPLICANT

**: Adv Vishesh Kalra
Adv Chaitanya Nikte**

FOR THE CoC

: Counsel, Mr. Pulkit Sharma

FOR THE RP

: Counsel, Mr. Ashish Kamat

FOR THE RESPONDENT

: Adv. Avinash R Khanolkar

Section: 60(5) 9 of Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.1515/2022: - The matter is taken up through Virtual Hearing (VC). Counsel representing for CoC seeks time to file reply, time granted. Let the reply be filed within a period of one week's time. List the matter on **17.06.2022** for hearing.

IA.No.769/2022: - Counsel for the applicant completed his arguments. List the matter on **16.06.2022**.

List other pending IA's on **16.06.2022**.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

JAGDISH

Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)